CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 393/TT/2025

Subject	**:**	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Assets under "Establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP Generation projects in Chattisgarh (IPP-B)" in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
Petitioner	**:**	Power Grid Corporation of India Limited
Respondents	**:**	Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 373/TT/2025

Subject	**:**	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Assets of 765/400 kV Bilaspur Pooling Station (near Sipat) along with LILO of Sipat-Seoni Ckt-1 with 3x80 MVAr Bus Reactor and 765/400 kV, 1000 MVA ICT 1 and 2 under "WRSSS-X Transmission Scheme" in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
Petitioner	**:**	Power Grid Corporation of India Limited
Respondents	**:**	Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 408/TT/2025

Subject	**:**	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Assets under WRSS-IV Transmission Scheme in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
Petitioner	**:**	Power Grid Corporation of India Limited
Respondents	**:**	Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 356/TT/2025

Subject	**:**	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the asset under POWERGRID works associated with the new WR-NR 765 kV inter regional corridor under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.
Petitioner	**:**	Power Grid Corporation of India Limited
Respondents	**:**	Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
Date of Hearing	**:**	**19.12.2025**
Coram	**:**	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	**:**	Shri Zafrul Hasan, PGCIL Ms. Supriya Singh, PGCIL Shri Angaru Naresh Kumar, PGCIL Ms. Anshul Garg, PGCIL Shri Divyanshu Mishra, PGCIL Shri Vishal Sagar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. These Petitions have been filed for the true-up of the transmission tariff for the 2019-24 period and for the determination of the transmission tariff for the 2024-29 period. During the course of the hearing, the Petitioner's representative briefed on the Petitions and requested that the transmission tariff be allowed as claimed in the Petitions. She further submitted that all the information sought through the Technical Validation (TV) letters has been filed by the Petitioner in the captioned Petitions, and that the rejoinders to the replies of MPPMCL have been filed in Petition Nos. 393/TT/2025 and 356/TT/2025.

3. After the hearing, the Commission directed as under:

a) Issue notice to the Respondents; and
b) The Respondents to file their respective replies, if not already filed, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.

4. The Petitioner is directed to submit the following information in the captioned Petitions, on an affidavit, with a copy to the Respondents, within two weeks:

i. Single consolidated loan schedule for each source, later summarised to determine the net loan schedule for each financial year in Excel format (Form-9C).
ii. The reconciliation and justification of the change in liabilities (if any), as on 31.3.2019, as claimed in the true-up Petition for the 2014-19 tariff period, with the gross period as per books as on 31.3.2019 and liabilities outstanding with unexecuted work for the 2019-24 tariff period, as claimed in the previous order.
iii. Details of the works that need to be carried out for the Additional Capital Expenditure (ACE) projected during the 2024-29 tariff period, reconciled with the Liability Flow Statement as submitted by the Petitioner.
iv. File the TV reply in the PDF version, including enclosures, as the uploaded TV reply only contains the Commission's query, which was sought through the TV Letter (In Petition No. 356/TT/2025).
v. The present status of the downstream networks of MSETCL and MPPTCL as COD for Assets B, C, D and E, which were approved under Regulation 4(3)(ii) of the 2014 Tariff Regulations (In Petition No. 374/TT/2025).
vi. Details of equipment which has been claimed as de-capitalisation and claimed/projected Additional Capitalisation in the 2019-24 and 2024-29 tariff periods.
vii. Justification for treating the replacement of the transmission asset(s) during the 2024-29 tariff period as ACE and not as part of the O&M Expenses.
viii. Methodology adopted to estimate the cost projected in ACE for the 2024-29 tariff period on account of the replacement of the transmission asset(s).

5. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-

(T.D. Pant)
Joint Chief (Law)